CENTRAL ADMINISTRATIVE TRIBUNAL **HYDERABAD BENCH** HYDERABAD

MA/20/437/2019 Dated: 14/06/2019

in

OASR 941/2019 &

OASR 941/2019

Between

1. U. Gunasheela Devi,

W/o Late U Nagabhushanam,

Aged about 60 years,

Ex-Sr Gateman, SSE/P.Way/KRY,

R/o D.No.12/524, Kuruva Street,

Anjuman Circle, Dharmavaram.

2. U. Narayana,

S/o. Late U Nagabhushanam,

Aged aboug 27 years,

Ex-Sr. Gateman, SSE/PWay/KRY,

R/o D.No.12/524, Kuruva Street,

Anjuman Circle, Dharmavaram.

Applicants

AND

1. Union of India

Ministry of Railways

Rep. by its General Manager,

South Central Railway,

Rail Nilayam, III Floor,

Secunderabad ó 500 071.

2. The Senior Divisional Personnel Officer,

Guntakal Division,

South Central Railway,

Guntakal.

... Respondents

Counsel for the Applicant : Mr. K. Sudhaker Reddy
Counsel for the Respondents : Mrs. A.P. Lakshmi, SC for Rlys.

CORAM:

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

{Per Honøble Mr. B.V. Sudhakar, Member (Admn.)}

Heard Sri K. Sudhaker Reddy, learned counsel for the applicants and Smt. A.P. Lakshmi, learned Standing Counsel appearing for the respondents.

- 2. Since the applicants No.1 & 2 are the mother and the son and the relief sought for by them is one and the same, they are permitted to join together in single O.A. MA is allowed.
- 3. The 1st applicant applied for compassionate recruitment on the ground that her husband has passed away in harness on 8.2.2011, while working as Gateman in the Railways. She was sanctioned family pension of Rs.5,419/vide PPO No.21634. However, the respondents later stopped release of family pension on the alleged ground that she is the second wife of the deceased employee. Nevertheless, the respondents, on inquiry, found it to be not correct and advised the General Manager, State Bank of India vide letter dated 13.3.2012 that family pension may be released to the applicant.
- 4. Now, since the applicant is confirmed as the first wife of the deceased employee, her request is to consider her son for compassionate appointment. The request made is fair and genuine.
- 5. In view of the facts stated above and with the consent of both the learned counsel, the O.A. is disposed of at admission stage, directing the respondents to consider the representation made by the applicant on 15.11.2018 for compassionate appointment of her son based on extant rules,

and pass a reasoned and speaking order, within a period of eight weeks from the date of receipt of the order. No order as to costs.

> (B.V. SUDHAKAR) MEMBER (ADMN.)

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